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Kerala Stamp (Amendment) Act, 1973

7 of 1973

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Kerala Stamp (Amendment) Act, 1973

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An Act further to amend the Kerala Stamp Act, 1959 WHEREAS it is expedient further to amend the Kerala Stamp Act, 1959, for the purposes hereinafter appearing; Be it enacted in the Twenty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Stamp (Amendment) Act, 1973.
- (2) It shall come into force on the 1st day of April, 1973.

2. Omission Of Section 3A:-

In the Kerala Stamp Act, 1959 (17 of 1959) (hereinafter referred to as the principal Act), section 3A shall be omitted.

3. Amendment Of Section 6 :-

In section 6 of the principal Act, the Explanation shall be omitted.

4. Amendment Of Section 25 :-

In the proviso to the Explanation to section 25 of the principal Act, the brackets, words, figures and letter "[other than the additional duty paid in pursuance of sub-section (2) of section 3A]" shall be omitted.

5. Amendment Of Schedule :-

In article 30 of the Schedule to the principal Act, in item (i) of clause (b), in the entry in column (3), the brackets, words, figures and letter "[other than the additional duty paid in pursuance of sub-section (2) of section 3A]" shall be omitted.

6. Repeal :-

The Kerala Stamp (Amendment) Act, 1972 (6 of 1972), is hereby repealed.